# CENTRAL ADMINISTRATIVE TRIBUNAL JAMMU BENCH, JAMMU

Hearing through video conferencing

#### O.A. No. 61/339/2021



This the 15th day of April, 2021

# HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J) HON'BLE MR. ANAND MATHUR, MEMBER (A)

- 1. Mohit Sharma, aged about 23 years, S/o Sh. Sudesh Kumar, R/o Village Ser Jaganoo, Tehsil and District Udhampur (J&K), P.O. Jaganoo-182124.
- 2. Anil Sharma, aged about 23 years, S/o Sh. Dev Raj, Tehsil Ramnagar & District Udhampur (J&K), P.O. Chanunta-182124.

 App	lıcants

(Advocate: - Mr. Neeraj Gupta)

### Versus

- 1. Union Territory of Jammu and Kashmir through Secretary to the Government, Youth Services and Sports, Civil Secretriat Jammu-180001.
- 2. Director General, Directorate of Youth Services and Sports, M.A. Stadium Jammu-180003.
- 3. Accounts officer Directorate of Youth Services and Spots, M.A. Stadium Jammu-180003.
- 4. District officer Youth Service and Sports, Udhampur-182101.

.....Respondents

(Advocate: Mr. Rajesh Thappa, learned D.A.G.)

### ORDER [ORAL]

### (Delivered by Hon'ble Mr. Rakesh Sagar Jain, Member-J)

The instant O.A. has been filed by the applicants challenging the inaction of the respondents in not considering their candidature for appointment as Class –IV (Groundsman) in District Cadre Udhampur on merit basis.

2. Learned counsel for the applicants submits that the O.A. can be disposed of by directing the respondents to consider the case of the applicants for their appointment in view of the order dated 29.10.2020 (Annexure A-8 to the O.A.).

O.A. No. 61/339/2021

:: 2 ::

3. We have heard Mr. Neeraj Gupta, learned counsel for the applicant and Mr.

Rajesh Thappa, learned D.A.G. for the respondents and perused the records.

Central of the control of the contro

4. Looking to the limited prayer made by the learned counsel for the applicants, we

dispose of the O.A. with direction to the respondents to consider the case of the

applicants for their appointment in view of the order dated 29.10.2020 (Annexure A-8 to

the O.A.) by passing a reasoned and speaking order and communicate the decision so

taken to the applicant within a period of two weeks from the date of receipt of certified

copy of this order.

5. It is made clear that we have not entered into the merits of the case.

6. There shall be no orders as to cost.

(ANAND MATHUR) MEMBER (A)

Arun

(RAKESH SAGAR JAIN) MEMBER (J)